

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

MISCELLANEOUS APPLICATION No. 3 OF 2025
IN
APPEAL NO. 74 OF 2016 (WZ)

BOOK NO. - 01 -
PAGE NO. - 28 -
SR. NO. - 120 -
DATE: 22/01/2026
[Signature]
NILESH R. PANDYA
NOTARY
GOVT. OF INDIA
22 JAN 2026

IN THE MATTER OF:

CONSERVATION ACTION TRUST & ORS. ... APPLICANTS

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 3 -
GUJARAT COASTAL ZONE MANAGEMENT AUTHORITY**

I, Dipali Tank, adult, having my office at Forest & Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently serving as the Director, Environment at Forest & Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar, Gujarat. I have acquainted myself with the facts of the case by perusing the record pertaining to the case as available in the office and also the order passed by this Hon'ble Tribunal in the previous proceeding. I am authorised to file the present affidavit on behalf of the Coastal Zone Management Authority and am otherwise competent to make the present affidavit referring to



Dipali Tank

the clause 8 (iv) of CRZ notification, 2019 as tenure of current Gujarat Coastal Zone Management Authority has expired on 20.12.2025.

2. An environmental clearance and coastal regulation zone clearance was granted by the Ministry of Environment, Forest and Climate Change, Government of India to the 6th respondent herein on 14.10.2016 for expansion activity. This clearance was challenge by the applicants herein by filing Appeal No. 74 of 2016. One of the ground for challenge was that the project proponent had not disclosed true and correct facts as regards existence of mangroves in the area proposed to be reclaimed for expansion activity and had deliberately concealed that their existed mangroves and mudflats in the proposed expansion area. The other main ground was that the area where expansion was proposed was lying in CRZ-1A area and therefore no permission could have been granted for undertaking any kind of activity in the area. Neither of the above two grounds found favour with this Hon'ble Tribunal. On the issue of damage caused by the 6th respondent to the ecology of the local area, this Hon'ble Tribunal ordered a study to be conducted by the National Institute of Oceanography with regard to the "adverse impact of the expansion project on the mudflats and mangroves". A copy of the judgment delivered by this Hon'ble Tribunal dismissing the appeal is annexed to the application.
3. In terms of the aforesaid direction of this Hon'ble Tribunal, a study has been carried out by the National Institute of Oceanography and it has submitted its report. The report contains certain observations and findings emanating from the comprehensive survey, examination and analysis conducted by the National Institute of Oceanography.

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- 4. The State Government on behalf of the Authority assures to implement and execute any direction that may be issued by this Hon'ble Tribunal basis the conclusions contained in the report and the oral submissions made by the applicants and the project proponent on the contents of the report.

- 5. The State Government on behalf of the Authority stands committed to protecting the ecosystem and ensuring that appropriate mitigating and remedial measures are taken for preservation and restoration of the ecology if the local environment is found to be damaged or likely to be damaged because of any activity being carried out by the project proponent under the valid clearance.

Dipali Tamb

DEPONENT

VERIFICATION

Verified at Gandhinagar on this 22nd day of January, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

Dipali Tamb

DEPONENT



IDENTIFIED BY ME

ADVOCATE/PERSON

NAME : *Singhal*

ADD. : *22/01/26*

DATE : *22 JAN 2026*

22 JAN 2026

SOLEMNLY AFFIRMED
BEFORE ME

N R Pandya

NILESH R. PANDYA

NOTARY

GOVT. OF INDIA

22 JAN 2026

